



2026:DHC:8785



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010353222025**+ **O.M.P. (COMM) 220/2025, I.A. 14221/2025, I.A. 18589/2025
& I.A. 24015/2025****AIRTEL PAYMENTS BANK LIMITED**PetitionerThrough: **Mr. Sidhant Kumar and Mr.
Om Batra, Advocates.**

versus

COM VISION INDIA LIMITEDRespondentThrough: **Mr. Nilesh Sharma, Mr. Raktim
Gogoi, Mr. Joseph Pookkatt
and Mr. Dhawesh Pahuja,
Advocates.****CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER (ORAL)**% **05.10.2026****I.A. 27584/2026 (Settlement Agreement)**

1. This is an application jointly filed by the parties to bring on record the settlement agreement dated 26.09.2026 along with return of bank guarantee and release of guarantee deposit along with interest, if any.

2. For the reasons stated in the application, the same is allowed. Let the bank guarantee and the deposit be released into the bank account of the Respondent, the details of which are as follows:

Account Holder Name	Com Vision (India) Limited
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Signature Not Verified

Signed By: GUNN O.M.P. (COMM) 220/2025
Signing Date: 06.10.2026
11:32:21

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Bank Name	Bank of Baroda
Branch Name	Gurgaon
Account No.	01070500000061
IFSC Code	BARBOGURGAO

3. Upon such release, the Respondent is liable to perform its contractual obligations in accordance with the settlement agreement.

4. Accordingly, the application is disposed of.

O.M.P. (COMM) 220/2025

5. The petition stands disposed of in terms of the settlement agreement dated 26.09.2026. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

OCTOBER 5, 2026/pa